

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 299/2000

New Delhi this the 13th day of July, 2000.

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HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Jawahar Lal S/O Findu Ram,
working as Casual Labourer
(Temporary Status) at New Delhi
under Regional Director (NR),
West Block, and
R/O 151, Mohammedpur,
New Delhi.

... Applicant

(By Shri T.D.Yadav, Advocate)

-Versus-

1. Union of India through
Secretary, Deptt. of Atomic Energy,
Atomic Minerals Division,
Room No.145-A, South Block,
New Delhi.
2. Regional Director (Northern Region),
Deptt. of Atomic Energy,
West Block-7,
New Delhi-110066.
3. Chief Administrative & Accounts Officer,
Deptt. of Atomic Energy,
Atomic Minerals Division,
1-10-153-156, Begumpet,
Hyderabad-500016.

... Respondents

(By Shri Madhav Panikar, Advocate)

O R D E R (ORAL)

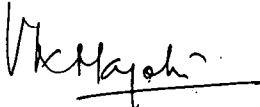
Shri Justice Ashok Agarwal :


An order of termination of applicant's services issued on 19.1.2000 is impugned in the present O.A. Shri Madhav Panikar, the learned counsel appearing on behalf of respondents makes a statement that the aforesaid order has been recalled by an order passed on 16.6.2000. A copy of the aforesaid order dated 16.6.2000 recalling the earlier order terminating applicant's services has been placed on record.

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2. In view of this, present O.A. no longer survives. The same is accordingly disposed of with no order as to costs.


(V. K. Majotra)
Member (A)


(Ashok Agarwal) -
Chairman

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